

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
STARRED QUESTION NO. *292
TO BE ANSWERED ON 16TH DECEMBER, 2024**

**EMPLOYMENT ISSUES IN NARSAPUR AND VEMAGAL INDUSTRIAL
AREA**

***292. SHRI M MALLLESH BABU :**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether employment under different categories are provided at a maximum extent to the outsiders of the districts and State in large and medium scale industries functioning in the Narsapur and Vemagal industrial areas in Kolar Lok Sabha Constituency in spite of the fact that as per Dr. Sarojini Mahishi recommendations, the employment to the local aspirants should be considered on priority upto an extent of 70% and thereafter to others;**
- (b) if so, the details thereof;**
- (c) whether people who are being hired on a contract basis are being terminated after completion of eleven months and such employees are considered neither for regularization nor for continuation; and**
- (d) if so, whether the Government intends to frame rules and regulations for welfare of such employees?**

ANSWER

**MINISTER OF LABOUR & EMPLOYMENT
(DR. MANSUKH MANDAVIYA)**

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. *292 DUE FOR REPLY ON 16.12.2024 BY SHRI M MALLESH BABU, M.P. REGARDING “EMPLOYMENT ISSUES IN NARSAPUR AND VEMAGAL INDUSTRIAL AREA”

(a) & (b): According to information received from Government of Karnataka, as per Karnataka Industrial Policy 2020-25, mega large and medium scale industries have to provide overall 70% and Group D 100% employment to Kannadigas. Employment provided to Kannadigas in different categories (Group A, B, C & D) in Narasapura and Vemgal Industrial Areas are 87.926% and 79.277%, respectively.

(c) & (d): Further, Government of Karnataka has informed that there are no such cases that have been reported. Under labour Laws, statutory welfare provision are extended to all employees irrespective of their status.
